



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 73 দিশপুৰ, শনিবাৰ, 30 জানুৱাৰী, 2021, 10 মাঘ, 1942 (শক)

No. 73 Dispur, Saturday, 30th January, 2021, 10th Magha, 1942 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 30th January, 2021

No. LGL.56/2020/35.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

ASSAM ACT NO. III OF 2021

(Received the assent of the Governor on 27th January, 2021)

**THE MATAK AUTONOMOUS COUNCIL
(AMENDMENT) ACT, 2020**

AN ACT

to amend the Matak Autonomous Council Act, 2020.

Preamble

Whereas it is expedient to amend the Matak Autonomous Council Act, 2020 hereinafter to referred to as the principal Act, in the manner hereinafter appearing :

Assam Act
No.XXIV
of 2020

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Matak Autonomous Council (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette, appoint under sub-section (3) of section 1 of the principal Act.

**Insertion of a
new section**

2. In the principal Act, section 59 shall be re-numbered as section 60 and the following new section 59 shall be inserted, namely :-

**“Transitional
provision**

59. The Government shall, as soon as possible after the commencement of this Act, take steps for the constitution of an Interim General Council by nomination of its members and constitute an Executive Council therefrom by nomination till the General Council or the Executive Council are constituted under sections 5(1) and 23(a) respectively, of this Act :

Provided that any or all the members of such Interim General or Executive Council, as the case may be, may be removed and replaced by any other person by the Government at any time for reasons to be recorded in writing.”

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.